

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(CAA)-31(PB)/2017

IN THE MATTER OF:

**Axiom Commodore Pvt. Ltd. &Petitioner
Daniel Tradex Ltd. with Cartel Finance & Investment
Pvt. Ltd.**

SECTION : UNDER SECTION 230-232

Order delivered on 10.01.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**S.K. MOHAPATRA
Hon'ble Member (T)**

For the Petitioner(s): Mr. Pradeep Ku. Mittal, Mr. Praveen Ku. Mittal & Mr. Nibruti Samal, Advocates
For the ROC/RD(Delhi): Mr. Manish Raj, Company Prosecutor
For the Income Tax Dept.: Ms. Lakshmi Gurung & Mr. Omkar Singh, Advocates
For OL (Delhi) : Mr. Amish Tandon & Mr. Ajeyo Sharma, Company Prosecutors

ORDER

Learned standing counsel for the Income Tax Department states that the report shall be filed during the course of the day with a copy in advance to the learned counsel for the applicant.

List for further consideration on 17.01.2018.

Sdl-
**(M.M. KUMAR)
PRESIDENT**

Sdl-
**(S.K. MOHAPATRA)
(MEMBER TECHNICAL)**

10.01.2018

Vineet